

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.05.2013

OA No. 327/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 06.12.2012 (Annexure A/1) whereby his candidature for granting him appointment on compassionate grounds was rejected. The learned counsel for the applicant submitted that he has also filed a representation dated 29.12.2012 (Annexure A/2) but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 29.12.2012 (Annexure A/2) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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